

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
SC/ST(PoA) ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,**

**Sessions Judge,**

**Special Court for SC/St(PoA) Act, Perambalur.**

**Thursday, this the 07<sup>th</sup> day of January, 2021.**

**E. Bail No.08/2021.**

1. Ponnusamy, 61/2020,  
S/o. Chinnathu Padyatci

2. Vimalraj, 30/20  
S/o. Ponnusamy

... Petitioners/Accused.

-vs-

Inspector of Police,  
Mangalamedu Police Station,  
Crime No.1667/2020.

Offences u/Ss.174 Crpc @ to 304(ii), 201 of IPC r/w 3(ii) (5A) SC/ST Act, r/w  
135(i)(b), 135(i)(E) IE Act 2003.

... Respondent/Complainant.

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Petition dated 04.01.2021 filed u/S.439(ii) of Cr.P.C for relaxation of conditions. As per the modified conditions imposed on the petitioners, they were directed to sign before the Ariyalur Police Station daily once at 10.00A.M. until further orders, as per the order passed in E-bail No.909/2020, dated 04.12.2020.

This petition coming on this day before me for order in the presence of Thiruvallargal.G.Selvam and A.D.Ashokkumar, Advocates for the petitioners and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition has been filed by the petitioners to relax the modified conditions u/S.439 (ii) of Cr.P.C. on the file of the respondent.

2. The learned Counsel for the petitioners/accused submitted that the petitioners/accused are observing the modified conditions from 04.12.2020 to till date regularly and that the petitioners daily labour and only a sole breadwinner of his family and that if the modified condition is existing, it is not possible for them to do their work and to comply the modified conditions imposed on them and hence,

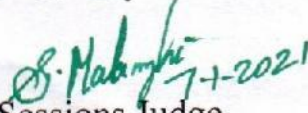
prayed to relax the modified conditions totally.

3. The learned Public Prosecutor fairly concedes that the petitioners are observing the modified conditions regularly as stated on the side of the petitioners and expressed no objection to relax the modified conditions imposed as against the petitioners/accused

4. Submissions of both sides heard. It is admitted that the petitioners/accused have complied the modified conditions from 04.12.2021 to till date regularly. No serious objections raised. Considering the above facts, modified condition is relaxed.

5. In the result, this petition is allowed and thereby, the modified conditions imposed as against the petitioners are completely relaxed.

Pronounced by me through E-bail, this the 07<sup>th</sup> day of January, 2021.

  
Sessions Judge,  
Special Court for SC/St (PoA) Act,  
Perambalur.